

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1092/92

Date of order: 21-12-1992.

Between

R.L.Narasimha Rao

... Applicant

and

1. The Sr.Supt.,
Railway Mail Service,
'Y' Divn., Vijayawada.

2. The Post Master General,
Vijayawada Region, Vijayawada. ... Respondents

Appearance:

For the applicant : Shri K.Venkateswara Rao, Advocate

For the Respondents : Shri M.Jagan Mohan Reddy, Addl.CGSC

CORAM

The Hon'ble Shri R.Balasubramanian, Member (Admn.)

The Hon'ble Shri T.Chandrasekhara Reddy, Member (Judicial)

JUDGMENT

(delivered by the Hon'ble Shri R.Balasubramanian, Member (Admn.))

This Application moved through lunch motion is filed by Shri R.L.Narasimha Rao against the Senior Superintendent, Railway Mail Service, 'Y' Division, Vijayawada and another. The prayer herein is to quash the impugned proceedings No.B-1/17-2/III dated 2-12-1992 issued by the Senior Superintendent, R.M.S., 'Y' Division, Vijayawada by which his representation against his transfer was rejected.

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Copy to:-

1. The Sr. Supdt., Railway Mail Service, 'Y' Division, Vijayawada.
2. The Post Master General, Vijayawada Region, Vijayawada.
3. One Copy to Sri. K.Venkateswara Rao, advocate, 2-2-1136/3/1, Jayalakshmi Nivas, Near Ramalayam, New Nallakunta, Hyd.
4. One copy to Sri. M.Jagan Mohan Reddy, Addl. CGSC,CAT, Hyd.
5. One spare copy.

300/-
Rsm/-

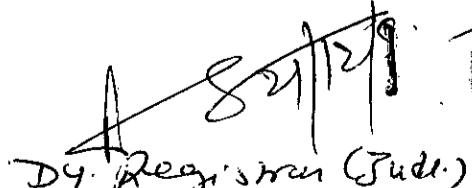
2. The applicant was transferred vide order dated 14-9-1992 from Khammam to Ongole. Aggrieved, the applicant filed O.A.No.886/92 which was decided on 12-10-92. The applicant was permitted to make a representation to the competent authority against his transfer and the competent authority was directed to pass final orders thereon as expeditiously as possible. In pursuance of this, the applicant made a representation on 4-11-1992 and this was rejected vide the impugned order dated 2-12-1992 against which this O.A. is filed. In his representation the applicant has listed his personal difficulties in being transferred from Khammam to Ongole like the meagre carry home pay, children's education, double establishment, etc. The question now before us is whether there is any illegality or malafides in the orders of transfer issued by the respondents. The learned counsel for the applicant was unable to establish either that the order was illegal or that there were malafides. The law on the question of transfers is now clear and by all indications from various courts including the apex court, the Tribunals are not to interfere in transfers which are not malafides or arbitrary. Such being the case, we have no scope at all to interfere in this case and accordingly reject the O.A. at the admission stage itself with no order as to costs.

R.Balasubramanian
(R.Balasubramanian)
Member (A)

T.C. Reddy
(T.Chandrasekhara Reddy)
Member (J)

mhb/

Dated: 21 th day of December 1992.


D.Y. Registrar (Judi)

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O.A. 1092/92
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TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY APPROVED BY
HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 21/12/ 1992

ORDER/JUDGMENT:

R.A./ C.A./ M.A. No.

in-

O.A. No.

1092/92

T.A. No.

(W.P. No.)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

Not Ordered/Rejected → O.A.

No order as to costs.

pvm.

31.12.92

